

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./61/00164/2021

This the 4th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Mr Vishal Bharti, Aged 41 years, S/o Sh. Prem Kumar, R/o H.No. 60-A, Ward No. 2, Arnia, Distt. Jammu.

.....Applicants
(Advocate: Parul Sarangal)

Versus

1. Union Territory of J&K, Through Commissioner/Secretary, Agriculture Production Department, Civil Secretariat, Jammu-180001.
2. Director, Agriculture Department, Jammu – 180002.
3. Under Secretary to Govt., Agriculture Production Department, Jammu-180001.
4. Vishal Gupta S/o Sh. Vijay Gupta – 180001.
5. Narinder Mehta, S/o Sh. Madan Mohan Mehta – 180001.
6. Rajnesh Kumar Sharma, S/o Shiv Kumar Sharma.
All C/o Agriculture Production Department, Jammu-180001.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, D.A.G.)

**O R D E R
[O R A L]**

Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for the applicant submits that the applicant is aggrieved of inaction on the part of the respondents of not regularizing his services on the post of Village Agriculture Extension Assistant w.e.f. the date when similarly situated incumbents Rehbar-e-Ziraat have been regularized in terms of Government order No. 235-Agri of 2011 dated

10.08.2011 which is based on cabinet decision No. 139/18/2011 dated 04.08.2011 and further for granting the applicant all consequential benefits retrospectively including salary, allowances, seniority and allied benefits.

2. During course of arguments, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider and decide the representation of the applicant dated 25.01.2018 (Annex. A/8) by passing a reasoned and speaking order within a stipulated period of time.

3. In view of the submissions made by learned counsel for the applicant seeking limited direction, the O.A. is disposed of with a direction to the respondents to decide the representation of the applicant dated 25.01.2018 (Annex. A-8) by passing a reasoned and speaking order in accordance with the relevant rules and intimate the same to the applicant, within a period of two weeks from the date of receipt of a certified copy of this order.

4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

5. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)